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#### Phulekh-Ringas-Riwari Line

- 788. PROF. RASA SINGH RAWAT : Will the Minister of RAILWAYS be pleased to state
- (a) whether the Government have formulated an uniform rail line (broad gauge) laying policy so as to bring the undeveloped and backward States in the nation's main stream by the railways.
- (b) if so, the number of metre gauge rail lines so far been converted into broad gauge and have become operational in Rajasthan.
- (c) the total expenditure incurred on this work so far, rail line-wise

- (d) whether a decision has been taken to convert the Phulekh-Ringas-Riwari metre gauge line into broad gauge; and
- (e) if so, the details thereof and by which time this work is likely to be completed?
- THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ ) (a) Yes.
- (b) and (c). The following sections have been converted into broad gauge in Rajasthan so far. The expenditure incurred on each of the project is indicated helow

Routes and sections already converted. Section	Kms	Year	Exp. incurred on the project so far
Phulera-Jodhpur Lalgarh-Kolayat Merta  Road-Merta City			Rs.299.10 crs.
Lalgarh-Kolayat	46	92-93	
Lalgarh-Merta Rd	177	-do-	
Phulera-Jodhpur-Bhagat Ki Kothi	261	93-94	
Parbatsar-Makrana	21	95-96	
Merta Rd-Merta City	15	93-94	
2. Sawaimadhopur-Jaipur-Phulera			Rs.133.04 crs.
Jaipur-Sawaimadhopar	133	92-93	
Jaipur-Phulera	55	93-94	
3. Rewari-Jaipur	225	94-95	Rs.110 crs.
4. Phulera-Ahmedabad			Rs.192.76 crs.
Phulera-Ajmer	81	94-95	
5. Jodhpur-Jaisalmer	295	94-95	Rs.120.56 crs.

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(d) and (e). A survey for conversion of Phulera-Ringus-Rewari line has been taken up. Further consideration of the project would be possible once the survey report is received

Translation:

# Crossing over of Cattle to Pakistan

- 789 SHRI MAHENDRA SINGH BHATI: Will the \*Minister of HOME AFFAIRS be pleased to state
- (a) the number of cases registered during the last three years regarding crossing over of Indian cattle to Pakistan on the Indo-Pak border in Rajasthan,
  - (b) the details of such complaints.
- (c) the details regarding the cattle restored to the Indian cattle owners.

- (d) the number of cases of cattle owners under consideration and the action proposed to be taken by the Government in such cases, and
- (e) the preventive measures being taken by the Government to check the cases of crossing over Indian cattle to Pakistan on the possibility of the cattle being forcibly taken over across the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD, MAQBOOL DAR) (a) 41 cases

- (b) A Statement is enclosed vide statement-l
- (c) A Statement is enclosed vide statement-II
- (d) All the remaining 17 cases are being pursued with Pak Rangers through monthly Indo-Pak border meetings
- (e) Efforts are being made to fence to the entire Indo-Pak border in Rajasthan at the earliest.

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Written Answers

Name of Complainants who have reported about Crossing over of thier cattle to Pakistan

#### **PARTICULARS**

#### Year 1993

1. Bhoon Singh S/o Kausal Singh Vill Kelnore, Barmer Distt

Written Answers

- Tamchi Ram Danar, Barmer Distt
- Mallah S/o Nimra Bitenia, Distt Barmer
- Agar Singh Vill Nawapura Barmer Distt
- 5. Than Singh S/o Index Singh Temlore, Distt Barmer
- 6 Pumma Tarmoch, Distt. Barmer
- 7. Merkha Ram S/o Meghwal Vill Aklı Barmer Distt
- Raidhan Bano ki Baste, Barmer Distt.
- Havat Khan S/o Lala Khan Lale Ke Tala, Barmer Distt
- 10 Mira S/o Swai Nabab Kı Dhani, Distt Barmer
- Hari Kamal, Sio Hussain 11 Vill. Amin Ka Par. Distt. Barmer.
- 12 Nawab Ali S/o Din Mohd Vill Chandi Ka Par, Distt Barmer
- Samta Ram So Hawa Ram 13 Kelnore, Distt. Barmer
- 14. Hyder S.o Bhema. Noor Ki Dhani, Distt Barmer.
- Bikram S/o Khangara Ram 15 Mamiani, Distt Barmer
- Deep Singh S.o Jabar Singh Sitroi Distt Jaisalmer
- 17 Jabar Singh S/o Darbar Singh Lunar, Distt Jaisalmer
- Ibrahim. Khara Khand, Distt Jaisalmer.

# Year 1994

- Hari Singh Naisinder, Gadra, Barmer Distt
- Padma Ram S/o Jama Ram H.K. Taja, Distt. Barmer
- Namta Ram S/o Mana Ram Tirmohi, Distt. Barmer.

- 4. Mirkhan Chandika Ka Par, Distt Barmer
- 5 Resha, Barmer Distt
- 6 Jabbar Singh Sio Darbar Singh Lunar, Distt Jaisalmer,
- Khara Khand, Distt. Jaisalmer

#### Year 1995

- Agar Singh S/o Chandal Singh Rohiri, Distt. Barmer.
- Hazı Mohidin K.K.D. Distt. Barmer
- Bheem Singh S/o Kausal Singh Vill Kelnore, Distt. Barmer.
- 4. Musa Khan, Sakur Kı Dhanı Distt. Barmer
- Saidk Sio Piqua Lade Ka Par, Distt Barmer
- S.K. Par. Distt. Barmer.
- Papu Dharam Singh Sio Jabar Singh Hohiri Distt Barmer
- Bhik Singh S'o Madan Singh Sajad K Par, Distt Barmer
- Hazi Ismail Sto Daiam Khan Q. Khadin, Distt. Barmer
- Gulam Khan S o Madal Khan. Mukhan Ka Par Distt Barmer
- Hazı Khan Jheloon, Distt. Barmer
- Hathe Singh Sio Ram Singh Panchala Distt Barmer
- 13 Saitan Singh S.o Raj Singh Panchala Distt Barmer
- Panne Singh Sio Kalu Singh 14 Vill Bijasar, Distt Barmer
- 15 Surat Singh S o Dhan Singh Ramgarh, Distt Jaisalmer

# STATEMENT-II

Name of Complainants whose Cattle have been Restored

- -

# Year 1993

- Bhoor Singh Sio Kausal Singh Vill Kelnore. Barmer Distt
- Tamchi Ram, Dasar, Barmer Distt

- Mallah S/o Nimra Bitenia, Distt. Barmer.
- 4 Pumma Tarmoch, Distt. Barmer.
- 5 Merkha Ram, S/o Meghwal VIII Akli, Barmer Distt.

Written Answers

- 6. Raidhan Bane Ki Baste, Barmer Distt.
- 7. Hayat Khan S/o Lala Khan Lale Ke Tala, Barmer Distt.
- 8. Hari Kamal, Sro Hussain VIII Amin Ka Par, Distt. Barmer.
- Nawab Ali S/o Din Mohd.
  VIII Amin Ka Par, Distt. Barmer.
- Samta Ram, Sio Hawa Ram, Kelnore, Distt. Barmer
- 11 Hyder, Sio Bhema, Noor Ki Dhani, Distt Barmer
- Bikram S/o Khangara Ram. Mamiani, Distt Barmer

#### Year 1994

- Hari Singh Naisinder, Gadra, Barmer Distt.
- 2. Namta Ram S-o Mana Ram Tirmohi, Distt. Barmer.
- 3 Mir Khan, Chandi Ka Par, Distt Barmer
- 4 Resha, Barmer Distt
- 5 Jabbar Singh S/o Darbar Singh Lunar Distt, Jaisalmer
- 6 Ibrahim Khara Chand Distt Jaisalmer

### Year 1995

- 1 Bheem Singh S/o Kausal Singh Vill Kelnore Distt Barmer
- Sadik Sid Piqua Lade Kai Par Distt Barmer.
- 3 Hussain. S.K. Par. Distt. Barmer.
- 4 Bhik Singh S/o MdMadan Singh Sajad K Par, Distt Barmer
- Hazi Ismail S/o Daiam Khan, Khadin, Distt Barmer
- 6 Panne Singh S/o Kalu Singh Vill Bijasar, Distt Barmer

[English]

# Regularisation of Railway Employees Working in Cooperative Stores

- 790 SHRI MOHAN RAWALE . Will the Minister of RAILWAYS be pleased to state .
- (a) whether the Supreme Court of India in a Judgement on Sept. 7. 1994 had directed that the employees working in the Railway Employees Cooperative Stores be treated as regular Railway servants in corresponding posts with effect from July 1 1990.
- (b) whether the said judgement has since been implemented.
  - (c) if so, the details thereof, and
  - (d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) and (b) The Hon'ble Supreme Court vide their judgement dated September 7, 1994 dismissed the Special Leave Petition of the Railways against the judgement dated 29 6.90 of Central Administrative Tribunal, Madras in O.A. No. 305 88 wherein the Hon'ble Tribunal directed the Hailways to treat the employees of the Railway Employees Cooperative Stores in the Southern Railway as regular Railway servants and give them the pay-scales that are given for regular Railway servants in corresponding posts with effect from 1st July, 1990. Subsequently, a three-judge Bench of the Hon'ble Supreme Court vide their order dated 15 12 95 in SLP No. 14446 95 (Union of India vis J.B. Subbaiah & Others) alongwith SLP No. 24287 95 and 28523/95 held that the officers and employees and servants appointed by the Railway Cooperative Stores/Societies could not be treated at par with regular Railway servants under the Railway Establishment Code, nor they can be given parity of status promotions, scales of pay, increments etc. In arriving at the said view the Hon'ble three-judge Bench held that the reasoning of the Madras Central Administrative Tribunal in their judgement in O A No 305 88 is wholly illegal and unsustainable. Nevertheless, the Hon'ble Madras Bench in their order dated 10.5.96 in contempt application No 8/96 and Misc. Application No 91 and 92 of 1996 have given orders to implement the order in O.A. No 305/88 in respect of 172 persons within three months i.e. upto 31st August, 1996.

(c) and (d) The Railways are proposing to seek certain clarifications from the Hon'ble Madras Bench of the Tribunal to be able to work out modalities for regulating the service conditions of the applicants covered by the judgement